

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 27

C.P. (IB)/258(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES: **MR. PRAMOD BAFNA V/s CAPRIHANS**
INDIA LIMITED

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/258(MB)2024

- 1) None present for the Operational Creditor when the matter is called out. Mr. Omkar Deosthale a/w Mr. Rohit Gupta, Ld. Counsel for the Corporate Debtor is present.
- 2) Ld. Counsel for the Corporate Debtor seeks some time to file and place on record Affidavit in Reply. Time is allowed. Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 3) Stand over to 11.06.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare